

(d) The quantum of assistance in each case is decided taking into account the extent of sufferings undergone by the applicant in the national movement, his financial condition and means of livelihood, liabilities, etc.

(e) Relief and rehabilitation of political sufferers is the responsibility of State Governments who have formulated their own schemes in the form of lumpsum cash grants, land grants, life pensions, refund of fines, restoration of confiscated property, rehabilitation loans, educational facilities to children of political sufferers, etc. In individual cases of hardship, assistance in the form of small lumpsum cash grants is also given from the Home Minister's Discretionary Grant.

#### Co-operative Societies in Rehabilitation Centres in Tripura

**1705. Shri Biren Dutta:** Will the Minister of Home Affairs be pleased to state:

(a) the total number of displaced persons employed in the Co-operative Societies started in the Rehabilitation Centres to Tripura during 1958-59, 1959-60, 1960-61;

(b) whether the number is on the decrease; and

(c) if so, the reasons therefor?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b).

1958-59—5600

1959-60—5866

1960-61—5206

(c) No specific reason can be assigned for the slight decrease during 1960-61. Partly it may be due to the availability of more wage-earning jobs elsewhere.

#### Under Invoicing of Jute Exports

**1706. Shri Indrajit Gupta:** Will the Minister of Finance be pleased to state:

(a) whether the practice of under-invoicing of exports of jute goods

from India has recently been brought to light;

(b) whether a large amount of foreign exchange has thereby been lost to the country;

(c) whether any of the persons responsible have been discovered and punished; and

(d) what steps are being taken to check this illegal practice?

**The Minister of Finance (Shri Morarji Desai):** (a) Yes, Sir.

(b) It is not possible to say at this stage.

(c) Some cases have already been adjudicated, resulting in confiscation of goods with an option for redeeming them on payment of suitable fines. In addition personal penalties have also been imposed on the persons concerned in some cases. Some other cases are still under investigation or adjudication.

(d) The export documents are carefully scrutinised. Where offences are established, suitable action is taken by the Customs authorities or the Director of Enforcement or both.

#### Ordnance Factory near Bhandara

**1707. Shri D. C. Sharma:** Will the Minister of Defence be pleased to state:

(a) the progress made in the establishment of a new Ordnance Factory near Bhandara; and

(b) when it is likely to go into production?

**The Minister of Defence (Shri Krishna Menon):** (a) Orders for most of the process plants have been placed. Construction of civil works is in hand. Planning in connection with plant erection and commissioning is being pursued with a view to establishing production as scheduled.

(b) By about middle of 1964.